

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI**

CP/598/(IB)/CB/2017

(Under Section 9 of the Insolvency and Bankruptcy Code 2016 r/w Rule 6 of
the Insolvency and Bankruptcy (Application to Adjudicating Authority)
Rules, 2016)

In the matter of

**M/s Ultratech Cement Limited
Vs**

M/s. Golden Prosperous Property Developers Private Limited.

Order delivered on: 15.12.2017

Coram

**K. Anantha Padmanabha Swamy, Member (Judicial)
S.Vijayaraghavan, Member (Technical)**

For the Petitioner / OC: Smt. A. Vidya, Advocate

For King & Partridge

For the Respondent/CD: Shri S.M Moor Mohideen, Advocate

ORDER

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

1. This order is with regard to the Petition No. CP/598/IB/CB/2017, wherein on 03.11.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no

proposal with regard to the name of the Interim Insolvency Resolution Professional. Therefore, vide order dated 03.11.2017, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the Interim Insolvency Resolution Professional in the matter. Accordingly, the Registry received the e-mail communication from IBBI requesting for clarification regarding name of the Corporate Debtor. The matter was placed before this Bench on 11.12.2017.

2. In view of the above the Registry had informed the observations of IBBI to the Counsel for Applicant/OC. Thereupon the counsel filed an application No. 53 of 2017 in CP No. 598/IB/2017 for amending the name of Corporate debtor. It is further submitted by the applicant/OC that above said mistake was due to inadvertence and neither wilful nor wanton.
3. Heard. The Bench is satisfied with the submission of the counsel for Applicant/OC. Therefore, the prayer made in the CA 53/2017 is allowed.
4. The IBBI has recommended the name of the IRP vide letter dated 17.11.2017. Therefore, we hereby appoint Mr.


Radhakrishnan Dharmarajan as Interim Insolvency Resolution Professional in the matter for the tenure of 30 days from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed that the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the Interim Insolvency Resolution Professional as stipulated under Section 19 of the I&B Code, 2016.

5. The Registry is directed to inform the Interim Resolution Professional to make public announcement within three days from the date the copy of the Order is received and take over the charge of the management/asset of the Corporate Debtor. This shall form part of the order dated 03.11.2017.
6. The Registry is also directed to inform the name and address details of the Interim Insolvency Resolution Professional to the Operational Creditor and the Corporate Debtor with

immediate effect. The details of Interim Insolvency
Resolution Professional are as follows:-

Mr. Radhakrishnan Dharmarajan,
Regn No: (IBBI/IPA-001/IP-P00508/2017-18/10909)
D3 Block, Triumph Apartments,
114 Jawaharlal Nehru Salai,
Arumbakkam, Chennai-600106
E-Mail: dharm67@gmail.com
Mobile No: 9840062431


S. Vijayaraghavan
Member (T)


K. Anantha Padmanabha Swamy
Member (J)

JAI